

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF **BIG-BEN DEVELOPERS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Big-Ben Developers Private Limited
2.	Date of incorporation of corporate debtor	14.11.2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45201UP2005PTC030955
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Address: House No-684 A, Sec-3 F Valsahall, Ghaziabad, UP 201010
6.	Insolvency commencement date in respect of corporate debtor	28.07.2021, (being date of Hon'ble NCLT order) (Date of receipt of Order by IRP: 30.07.2021)
7.	Estimated date of closure of insolvency resolution process	24.01.2022 i.e. 180 days from Insolvency Commencement date.
8.	Name and registration number of the Insolvency professional acting as interim resolution professional	Name: Mr. Rattan Chaudhry Reg. No.: IBBI/IPA-002/IP-N00325/2017-18/10930
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: F-86 Tekhand, New Delhi-110020 Reg. Email Id: rattan_chaudhry@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Process specific address: F-86 Tekhand, New Delhi-110020 Process specific email id: bigbencirp@gmail.com
11.	Last date for submission of claims	13.08.2021; being the 14 th day from the date of appointment of Interim Resolution Professional
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals Identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Website link for relevant forms: http://ibbi.gov.in/downloadform.html Physical address: Process specific address as point per no. 10 (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, has ordered the commencement of a corporate Insolvency resolution process ("CIRP") of the Big-Ben Developers Private Limited vide Order No. CP(IB)No.61/ALD/2019 dated 28.07.2021 (Date of receipt of Order by Interim Resolution Professional is 30.07.2021).

The creditors of Big-Ben Developers Private Limited, are hereby called upon to submit their claims with proof on or before 13.08.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Allottees under Real Estate Projects in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 30.07.2021
Place: New-Delhi



Rattan Chaudhry

Rattan Chaudhry
Interim Resolution Professional of Big-Ben Developers Private Limited
Reg. No.: IBBI/IPA-002/IP-N00325/2017-18/10930